

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
NORTH-EAST DISTRICT : KARKARDOOMA COURTS, DELHI.

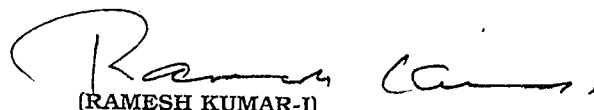
ORDER

In pursuance to the directions of the Hon'ble High Court of Delhi, as contained in the transfer/posting order no. 24/DHC/Gaz/G-7/VI.E.2(a)/2022 dated 24th August, 2022. the cases related to Police Stations mentioned below in column No. (3), pending in the Court of ACMM of this District mentioned in the Column No. (2), are hereby withdrawn and assigned to the Court of Metropolitan Magistrate-04 of this District as mentioned in the column No. 4 for disposal, in accordance with law with immediate effect:-

S.No	Name of the Transferor Court	Cases transferred pertaining to the Police Stations	Name of Transferee Court
(1)	(2)	(3)	(4)
1.	Sh. Aashish Gupta, Additional Chief Metropolitan Magistrate, North-East District, Karkardooma Courts, Delhi	Assigned work arising out of investigation of cases of Police Station, Karawal Nagar	Sh. Vaibhav Kumar, Metropolitan Magistrate-04, North-East District, Karkardooma Courts, Delhi

Ahlmads of the transferor Courts are directed to send the files/records/proceedings to the Transferee Court in all respects immediately, with the instructions to the parties or other concerned/witness/applicants to appear before the Transferee Court on the date fixed and ensure that the list of transferred cases is displayed outside the Court room and Ahlmad Room so that no inconvenience is caused to the lawyers and litigants.

If there is any connected matter left, the same be also sent to the transferee court alongwith the main case.



(RAMESH KUMAR-I)
Principal District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi.

No. 6770402/Judl./N-E/KKD/Delhi/2022

Dated: 25 AUG 2022

Copy forwarded for information and necessary action :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
3. The Judicial Officers concerned with the request to direct the concerned official to paste a copy of this order, outside their Court Rooms/Ahlmad Rooms.
4. The Chief Public Prosecutor, North-East District, Karkardooma Courts, Delhi
5. The Secretary, Shahdara Bar Association, Karkardooma, Delhi, to display this order on the notice board, for the notice of all the Lawyers/Litigants.
6. The In-charge, Lock-up, Karkardooma Courts, Delhi.
7. The Administrative Officer (Judl.) of Administration Branch/Filing/CMM Office and Facilitation Center, North-East District, Karkardooma Courts, Delhi.
8. The PRO/APRO, Karkardooma Courts, Delhi.
9. The Website Committee, Tis Hazari Courts & Karkardooma Courts, Delhi through LAYERS.
10. For LAYERS.
11. Reader to the undersigned.
12. Ahlmad of the concerned Courts, for information and necessary compliance.
13. The Care Taker, North-East District, Karkardooma Courts, Delhi to display the same on the notice board of this court complex premises for information to all concerned.
14. PS/Reader to the undersigned.


Principal District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi.

